

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No. 122**  
**MA (IBC) No. 4/2023**

**And**  
**CP (IB) No. 85/Chd/Pb/2023**

**IN THE MATTER OF:**

**M/s DIN IN International Co. Ltd.**

... **Petitioner-Operational  
Creditor**

**Versus**

**M/s Freemans Measures Pvt. Ltd.**

... **Respondent-Corporate  
Debtor**

**Under Section: 9, IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Petitioner : Mr. Arun Dhiman with Mr. Pulkit Goyal,  
Advocates.**

**For the Respondent : Mr. Karanvir Jindal with Mr. K.V. Singhal,  
Advocates.**

**For Bank of India : Mr. Pulkit Goyal, Advocate**

**ORDER**

**MA (IBC) No. 4/2023**

It is pointed out by the learned counsel for the parties that MA(IBC) No.4/2023 has already been allowed and disposed of vide order dated 15.06.2023 and is wrongly listed today.

**CP (IB) No. 85/Chd/Pb/2023**

Reply on behalf of respondent No.2 has been filed vide diary No.00857/4 dated 24.11.2023. The same is taken on record. Rejoinder has been filed by the learned counsel for the petitioner-Operational Creditor vide

diary No.00857/5 dated 12.12.2023. It was directed to the learned counsel for the Bank of India to file their reply as per direction in our order dated 23.11.2023 but no reply has been filed till date.

Let the matter be listed on 29.02.2024 for final arguments.

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**